

**Termination of services of Magistrates by the Delhi Administration**

1532. SHRI SYED AHMAD HASHMI :  
SHRI KHURSHED ALAM  
KHAN :

SHRI IBRAHIM KALANIYA :  
Will the Minister of LAW, JUSTICE  
AND COMPANY AFFAIRS be pleased to  
state :

(a) whether it is a fact that the services  
of three Magistrates belonging to Sched-  
uled Castes, were terminated recently dur-  
ing the probation period by the Delhi  
Administration;

(b) whether any warning in writing was  
issued to these Magistrates regarding their  
unsatisfactory work and performance before  
termination of their service; and

(c) whether the Government propose to  
consider the requests of these dismissed  
persons for review of their cases ?

THE MINISTER OF LAW, JUSTICE  
AND COMPANY AFFAIRS (SHRI H. R.  
GOKHALE) : (a) Yes, Sir.

(b) Yes, Sir. The assessment of their  
performance was communicated to them  
in October, 1973 with the advice to show  
improvement.

(c) Representation received from them  
are being examined.

**†Caustic Soda Plant**

1367. SHRI IBRAHIM KALANIYA :  
Will the Minister of PETROLEUM AND  
CHEMICALS be pleased to state :

(a) by when the Caustic Soda plant pro-  
ject approved by Government is likely to  
commence production;

(b) the reasons for delay, if any;

(c) the original estimated cost of the  
project; and

(d) the revised cost of the project ?

THE DEPUTY MINISTER IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS (SHRI C. P. MAJHI) :  
(a) to (d). Industrial licences and letters  
of intent have been issued for effecting ex-  
pansion of 17 existing units and establish-

ment of 28 new units. The schemes are  
in various stages of implementation. For  
furnishing the required details, it is neces-  
sary to know the specific project the Hon.  
Member has in mind.

**‡Orders to stop payments by Sandoz (India)  
Ltd. to their principals in Switzerland**

1576. SHRI BANARSI DAS : Will the  
Minister of PETROLEUM AND CHEMI-  
CALS be pleased to state :

(a) whether his Ministry has recently  
issued orders to stop certain kind of pay-  
ments being made by Sandoz (India)  
Ltd. to their principals in Switzerland; and

(b) if so, what was the kind of pay-  
ments involved and the circumstances which  
led to the order for stopping certain pay-  
ments?

THE MINISTER OF STATE IN THE  
MINISTRY OF PETROLEUM AND  
CHEMICALS (SHRI K. R. GANESH) :  
(a) and (b) M/s. Sandoz (India) Ltd. had  
entered into agreement with their princi-  
pals, with the approval of Government  
which was granted in August, 1963, under  
which the parent company was to render  
technical assistance in the manufacture of  
Glycoside and Aglycone fractions from  
Podophyllum plant grown in India. The  
approved terms of foreign collaboration  
*inter alia* provided for the payment of a  
sum not exceeding Rs. 2 lakhs per annum  
to be made to M/s. Sandoz Switzerland  
for rendering technical assistance for five  
years when it will terminate.

Remittances proposed to be made by the  
Indian subsidiary to its Principals on the  
above account were stopped pending fur-  
ther scrutiny of the matter.

**Cost audit system in Core Industries**

†1585. SHRI DEORAO PATIL :

PROF. N. M. KAMBLE :

SHRI S. W. DHABE :

Will the Minister of LAW, JUSTICE  
AND COMPANY AFFAIRS be pleased  
to state :

(a) whether the Institute of Cost and  
Works Accountants of India has advised

†Transferred from the 13th December, 1974.

‡Transferred from the 17th December, 1974.

the Central Government to introduce "Cost Audit" in core industries and units manufacturing consumer goods to check inflation; and

(b) if so, what is Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : (a) and (b) The Institute of Cost and Works Accountants of India has suggested to the Central Government that more and more industries may be covered by the Cost Accounting Records Rules under Section 209(1)(d) of the Companies Act, 1956. The Government is considering the suggestion.

#### PAPERS LAID ON THE TABLE

##### Companies (Temporary Restrictions on Dividends) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : Sir, I beg to lay on the Table, under sub-section (2) of section 12 of the Companies (Temporary Restriction on Dividends) Act, 1974, a copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs) Notification S. O. No. 3126, dated the 30th November, 1974, publishing the Companies (Temporary Restrictions on Dividends) Rules 1974. [Placed in Library See No. LT. 8712/74]

##### Report of the Comptroller and Auditor General of India, Union Government (Commercial) 1974—Part I—Introduction

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy (in English and Hindi) of the Report of the Comptroller and Auditor-General of India, Union Government (Commercial), 1974—Part I—Introduction. [Placed in Library, See No. LT—8757/74].

##### Report of the Railway Convention Committee, 1973.

श्री लाल आडवाणी (दिल्ली) : अध्यक्ष जी, मैं आपकी आज्ञा से 1975-76 के लिए लाभांश की दर तथा अन्य आनुषंगिक विषयों संबंधी रेलवे अभिसमय समिति 1973 के छठे प्रतिवेदन की एक प्रति सभा पटल पर रखता हूँ।

##### REFERENCE TO ALLEGED MISUSE OF LICENCE BY A BOMBAY FIRM

श्री बनारसी दास (उत्तर प्रदेश) : अध्यक्ष महोदय, मैं आपके माध्यम से सरकार का ध्यान तुलमोहन राम की तरह एक नए महत्वपूर्ण लाइसेंस स्केन्डल की ओर आकर्षित करना चाहता हूँ। 10 दिसम्बर को जबकि मीसा के आडिनेन्स पर बहस हो रही थी श्री भैरों सिंह शेखावत ने एक बड़े ही महत्वपूर्ण स्केन्डल का रहस्योद्घाटन किया था जिसमें उन्होंने यह कहा था कि बम्बई की एक फर्म संत प्रकाश भगवान दास को एक लाइसेंस दिया गया था और उसको मेल-प्रीकटिस की वजह से डी-लिस्ट कर दिया गया और उनका लाइसेंस कैसिल कर दिया गया। मन् 1967 में दो मर्तबा इस फर्म ने फिर से इम्पोर्ट और एक्सपोर्ट लाइसेंस की कोशिश की लेकिन तत्कालीन कामर्स मिनिस्टर श्री दिनेश सिंह और उसके बाद श्री भगत ने उसको खारिज कर दिया। लेकिन 70 के अन्दर फिर उन्होंने अपना प्रतिवेदन दिया और उस प्रतिवेदन के आधार पर पालिएस्टर फाइबर का इम्पोर्ट लाइसेंस सिंगापुर या जापान से मिला और इस इम्पोर्ट लाइसेंस के आधार पर जो पालिएस्टर हमारे देश के अन्दर इम्पोर्ट किया गया, टैक्सटाइल कमिश्नर के आदेश के विरुद्ध इसका ब्लैक मार्किट किया गया। जब सी० बी० आई० ने इसकी जांच की तो इस फर्म ने अपने उत्तर के अन्दर कहा कि मंत्री महोदय ने ओरली इसकी इजाजत दी